

12.00 hrs

[English]

DISCUSSION ON LISTED SUBJECTS
ON THE FLOOR OF THE HOUSE

MR. SPEAKER: Well, I would like to bring to the notice of the hon. Members in the House that the matter of discussing the unlisted subjects on the floor of the House was discussed in the Business Advisory Committee and it was a very considered opinion of the members of the Business Advisory Committee that for half an hour this should be allowed and more than half an hour it should not be allowed, and each Member may be given two-three minutes' time and not more than two-three minutes' time. It was also the considered opinion that on each of the topics, not more than one Members should possibly be allowed to speak and after the half an hour is over, as we do with the questions we should go the other topic also.

Well, I am just bringing it to your notice so that we can utilise the time for discussing the matters which are of importance, probably some times more important than we are discussing on the floor of the House.

12.01 hrs.

RE. ARREST OF SHRI VINAY KATIYAR
UNDER NATIONAL SECURITY
ACT.

[Translation]

SHRI LAL K. ADVANI (Gandhi Nagar):
Mr. Speaker, Sir, yesterday one of my party colleague Shri Vinay Katiyar has been arrested under National security Act. Many of us do remember the year 1975 when a

number of persons were arrested under Preventive Detention Act, which was known as MISA in those days. I remember that in 1980 MISA was replaced by National Security Act. At that time Shri Vajpayee and moved a resolution in the House to the effect that National Security Bill should not be passed. At that time all the Non-congress parties and members has opposed it. We should forget "Preventive Detention" after this bitter experience. Shri Somnath had delivered a very impressive and forceful speech. The Government had assured the House at that time that it would not be misused. The Government had said that it would not be used against the persons engaged in the legitimate trade activities. It is also true that at the time when MISA was in operation assurances were given but insatiate of that it was misused

Mr. Speaker, Sir, Parliament was not in session when we were arrested during the Emergency. We were arrested in the month of June. It is for the first time that any Member of say Shri Vinay katiyar has been arrested when the Parliament is in session. I thought he might have committed a very serious crime and thereby might have provided an excuse to the Government to arrest him. But when I went through his papers, I found that he had been arrested on the basis of speeches which he had made during the period of three years between July, 1989 and Dec. 5, 1992. The concerned SSP prepared the report on the basis of these 20 speeches and sent it to the district Magistrate on 25 Feb, many on the same date i.e. 25th Febary many detention orders were issued and SSP himself had admitted that the report prepared by him was based on those twenty speeches.... (Interruptions)

SHRI JAGMEET SINGH BRAR
(Faridkot): The Government of his party in Uttar Pradesh has .. (Interruptions) **